

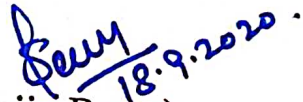
**NOTICE**

**Re: Situation arising due to outbreak of the novel coronavirus (COVID-19)**

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; Hon'ble the Chief Justice has been pleased to order that:-

1. There will be no requirement of mentioning for listing of following types of cases and the said cases can be filed directly in the DRR Branch and will be listed in due course:-
  - i) First Anticipatory Bail Application U/s 438 Cr.P.C.,
  - ii) First Regular Bail Application U/s 439 Cr.P.C.,
  - iii) First Applications for Suspension of Sentence in already admitted Criminal Appeal and Criminal Revisions.
  - iv) Protection Matters of runaway couples.
  - v) Quashing of FIR on the basis of compromise.
  - vi) Habeas Corpus Petitions.
  - vii) All fresh Civil Writ Petitions wherein stay has been prayed for except Public Interest Litigation.
2. For remaining category of cases, the prevailing system of listing on mentioning shall continue.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE.**

  
(Sanjiv Berry)  
Registrar General  
18.09.2020